

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court – I

SERVICE TAX MISCELLANEOUS APPLICATION NO. ST/STAY/232/2012

IN

SERVICE TAX APPEAL No. 397 OF 2012

(Arising out of Order-in-Original No. 51/2011 (MP), dated 31.10.2011 passed by Commissioner of Central Excise, Customs & Service Tax, Visakhapatnam-I))

JALADI SRINIVASA RAO, Proprietor

..

APPELLANT

Gladiator Securities & Allied Services,
Flat No. 103, Surya Grand Apartment,
Santhinagar, Ward No. 42, NAD Kotha Road,
VISAKHAPATNAM – 530 009.
Andhra Pradesh

Vs.

**Commissioner of Central Excise,
Customs & Service Tax, Visakhapatnam-I,**

..

RESPONDENT

Central Excise Building,
Port Area,
VISAKHAPATNAM – 530 035.
Andhra Pradesh

APPEARANCE:

Shri V. Ravindranath, Advocate for the appellant.

Shri L.V. Rao, Addl. Commissioner/AR for the respondent

CORAM: HON'BLE Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE Ms. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER No. A/31077/2019

DATE OF HEARING: 20.11.2019

DATE OF DECISION: 20.11.2019

[ORDER PER: Mr. P. VENKATA SUBBA RAO]

1. This application for stay has been filed by the appellant. Ld. Counsel for the appellant submits that their appeal was dismissed by the Tribunal for not

making pre-deposit, whereupon they have approached the Hon'ble High Court of Telangana for relief. Hon'ble High Court of Telangana has restored the appeal and remanded the matter to CESTAT, Hyderabad. Meanwhile, the appellant had opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The appeal is, therefore dismissed as deemed to have been withdrawn.

2. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(Ms. RACHNA GUPTA)
MEMBER (JUDICIAL)